## Central Administrative Tribunal Principal Bench, New Delhi.

CP 331/2005 OA 32/2004

New Delhi this the 11th day of August, 2011

Hon'ble Mrs.Meera Chhibber, Member (3) Hon'ble Dr. A.K.Mishra, Member (A)

Sat Pal Pawar R/o H.No.J-7, IIIrd Floor, Jagatram Park, Laxmi Nagar, New Delhi.

...Applicant.

(By Advocate: Shri Arun Bhardwaj)

## Versus

- 1. Shri K.K.Paul
  Commissioner of Police
  Police Headquarters
  I.P.Estate, New Delhi.
- 2. Shri Aditya Arya
  Joint Commissioner of Police (Operations)
  P.H.Q.I.P.Estate,
  New Delhi. ....Respondents.

(By Advocate: Shri N.K.Singh for Mrs. Avnish Ahlawat)

## ORDER (ORAL)

## By Mrs.Meera Chhibber, Member (3):

Contempt Petition was filed alleging disobedience of the order dated 02.02.2005 passed by this Tribunal in OA 32/2004 whereby respondents were directed to quash the impugned orders and applicant would be entitled to the consequential benefits. The matter was carried to the Hon'ble High Court, which was dismissed vide order dated 28.03.2011.

- 2. When the matter was called out today, it is stated by the counsel for the respondents that in compliance of the court's order respondents have issued order dated 21.07.2011 whereby applicant has been reinstated in service from the date of his dismissal and is entitled to all consequential benefits. A copy of the said order is taken on record. It is stated by the counsel for the applicant that till date applicant has neither been given I.Card, Uniform nor salary etc.etc. Counsel for the respondents assured us that all the consequential benefits would be given to the applicant within four weeks.
- 2. In view of above statement, this C.P. is dropped. Notices are discharged. However, liberty is given to the applicant to revive the Contempt Petition in case all consequential benefits are not given within the above period.

(Dr.A.K.Mishra

Member(A)

(Meera Chhibber) Member (3)

/kdr/